

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1812/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.29.04.2019/NCLAT/UR/569)

In the matter of:

D. Sathish Babu Appellant

Versus

Optimus Infracom Ltd. & Ors. Respondent

Appearance: Ms. Swati Bansal, Advocate for the Appellant.

30.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 29.04.2019 and the Office after scrutiny of the Memo of Appeal on 01.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 08.05.2019. The Appellant re-filed the Memo of Appeal on 28.05.2019. It is stated in the Interlocutory Application (IA) that the documents filed with the Appeal were voluminous and it took time to arrange the documents. Certain annexures filed with the appeal were also not clear/legible and it took some time to obtain clear/legible copies of the same. Hence, there is delay of 20 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellants, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission' on 10.06.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar